

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.
O.A.NO.203 of 1994.

Between
T.V.Ramulu

Dated: 9.3.1994.

And

Applicant

1. The Chief Post Master General, Hyderabad.
2. The Superintendent, Railway Mail Services, Tirupathi Division, Tirupathi.

Respondents

Counsel for the Applicant : Sri. K. Ananth Rao
Counsel for the Respondents : Sri. Kota Bhaskar Rao, Addl. CGSC

CORAM:

Hon'ble Mr. T. Chandrasekhar Reddy, Judicial Member

The Hon'ble Tribunal made the following order:-

Heard both the sides. Mr. Kota Bhaskar Rao wants short time for filing counter opposing the admission of this O.A. List this OA for admission on 6.6.94. Respondents will be at liberty to file counter in the meanwhile, opposing the admission of the OA, with a copy to the advocate for the applicant.

2. After hearing both the sides as an interim measure we direct the respondents not to recover penal interest on the LTC claim of the applicant until further orders.

Pradyumn
Deputy Registrar(Judl.)

Copy to:-

1. The Chief Post Master General, Hyderabad.
2. The Superintendent, Rail-Way Mail Service, Tirupathi Division Tirupathi.
3. One copy to Sri. K. Ananth Rao, advocate, New Malakpet, Hyd.
4. One copy to Sri. K. Bhaskar Rao, Addl. CGSC, CAT, Hyd.
5. One spare copy.

Rsm/-

T. Chandra
7.18
3/3/94

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12/31

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHU : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDGE)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER
(ADMIN)

Dated: 9/3/-1994.

~~ORDER/JUDGMENT:~~

~~M.A./R.A/C.A. No.~~

O.A.No.

203/94

T.A.No.

(W.P.No.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions of the Tribunal

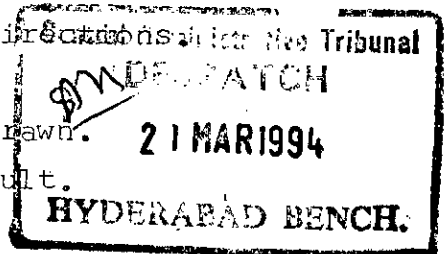
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



pvm